

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3973
TO BE ANSWERED ON THE 9TH DECEMBER, 2016

PERMANENT COMMISSION TO WOMEN

3973. SHRIMATI POONAMBEN MAADAM:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government has granted permanent commission to women in the Indian Air Force and if so, the details thereof and if not, the reasons therefor;
- (b) the total number of officers given permanent commission in the Indian Air Force;
- (c) the total number of women officers given permanent commission in the Indian Air Force; and
- (d) the criteria for allotting permanent commission with the Indian Air Force?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

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(डा. सुभाष भामरे)

- (a) **Yes, Madam. Eligible women officers who are being inducted into Ground Duty branches are considered for grant of permanent commission at par with their male counterparts based on a gender neutral policy with uniform Qualitative requirements (QRs).**
- (b) **Permanent commission (excluding Medical and Dental Branch) have been granted to 10177 officers in the IAF as on 01.12.2016.**
- (c) **A total number of 336 women officers (excluding Medical and Dental branch) have been granted permanent commission till date.**
- (d) **The criteria for allotting permanent commission (PC) in the IAF are based on a gender neutral policy. The eligible officers for grant of PC are considered by a Board of Officers constituted at Air Headquarters based on their suitability, willingness, medical category, availability of vacancies and position in merit etc.**
